225 RA Q.Q.R. VAISAKHA 18, 1897 (SAKA)

SHRI MADHU LIMAYE (Banks): Why not?

की कर्मदेश्वर किछा: वह मारोप लगाता गया था कि वह फोजर्ड लेटर दा प्रौर दनका मामना विश्लिधिक कमेटी वें जाना वाहिए था। वह भो स्वहमस्यम ने कहा है। हम इम पुनौतो को स्वीकार करने के लिये तैयार हैं।

MR. SPEAKER: It cannot be raised as a privilege. Mr. Subramaniam had read it out.

SHRI SHYAMNANDAN MISHRA (Begusarai): You may hear us for a while.

MR. SPRAKER: I will hear everybody.

It cannot come in the form of a privilege motion, whatever it is.

The Prime Minister wrote to him. She has said that it was suggested to him by the Department that he should produce he original so that it can be further investigated. It was stated by Shri Raj Narain that the letter was not received by him. But they have produced the letter dated 11th November 1974. (Interruptions). If you dispute it, it cannot be a privilege.

SHRI SHYAMNANDAN MISHRA: We made a special request to you in writing yesterday. (Interruptions)

अध्यक्ष सहीवय : आपने पहले इसके सारे में कह दिया है। आप को मेरो रूलिंग के बाव भी कुछ कहना है ?

भी क्यामनंदम सिथाः हमने कल धारको लिख कर घेजा है। उसको घाप देखा हों।

If they want to make an issue of it, we are propared for that. The issue will be joined.

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मन्द्रमा महोदयः स्वितेज के तौर पर नहीं मा सकता है।

I have very carefully considered it. It cannot be raised as a question of privilege.

SHRI SHYAMNANDAN MISHRA: This is a question of privilege. Let me make my submission.

MR. SPEAKER: Not after my ruling. I am sorry. I have given my ruling. I am not allowing any one.

There can be no point of order on my ruling. I have heard you all. I have given my ruling. I have studied everything. There is no question of privilege. I am sorry. I cannot allow any one to speak after I have given my ruling. Now Papers Laid. (Interruptions).

12.25 hrs.

PAPERS LAID ON THE TABLE

REVIEWS AND ANNUAL REPORTS OF INDIAN DRUGS AND FRANKAGEUTICAL LIMITED, NEW DELHI, FERTILIZERS AND CHEMICALS TRAVANCORE LTD., AND PYEI-TES, PHOSPHATES AND CHEMICALS LTD., FOR 1973.74 AND AUDIT REPORTS THEREON AND REPORTS AND RECOMMENDATIONS OF COMMITTEE ON DRUGS AND PHARMACEU-TICAL INDUSTRY

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH): I beg to her on the Table:

(1) A copy each of the following papers (Hindi and English versions) u) nder sub-section (1) of section 619A of the Companies Act, 1956:

(a) (i) Review by the Government on the working of the Indian Drugs and Pharmaceuticals Limited, New Delhi, for the year 1978-74. [Shri K. R. Ganesh]

(ii) Annual Report of the Indian Drugs and Pharmaceuticals Limited, New Delhi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-9667/75].

(b) (i) Review by the Government on the working of the Fertilizers and Chemicals Travancore, Limited, 'or the year 1973-74.

(c) (i) Review by the Government on the working of the Pyrites, Phosphates and Chemicals Limited, for the year 1973-74.

(ii) Annual Report of the Pyrites, Phosphates and Chemicals Limited, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor Generaol thereon. [Placed in Ltbrary. See No LT- 9689/75].

(2) (1) A copy of the Report of the Committee on Drugs and Pharmaceutical Industry.

(ii) A copy of the Recommendations (Hindi and English versions) regarding the report of the Committee on Drugs and Pharmaceutical Industry.

(iii) A copy of the Recommendations (Hindi Versions) made by the Committee on Drugs and Pharmaceutical Industry.

(iv) A statement (Hindi and English versions) explaining reasons for not hyping simultaneously the complete Report of the Committee on Drugs and Pharmacoutical Industry, in Hindi (Placed in Library. See No. LT-9670/75].

REVIEW AND ANNUAL REPORT OF BRARAT HEAVY ELECTRICALS LIES, NEW DELHI FOR 1978-74

Papiri Linia

THE DEPUTY MINISTRY IN THE MINISTRY OF HEALTH AND FA-MILY PLANNING (SHRI A. K. M. ISHAQUE): On behalf of Shri A. C. GEORGE, I beg to Iay on the table a copy each of the following papers (Hindi and English versions) under sub-section (1) of the section 619A of the Companies Act, 1956:--

(1) Review by the Government on the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 1973-74.

(2) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Lubrary. See No. LT-9671/75]

AUDIT REPORTS ON UNION GOVERN-MENT (RAILWAYS) 1973-74, AND UNION GOVERNMENT (CIVIL) REVENUE RECEIPTS, 1972-73, APPROPRIATION ACCOUNTS, RAILWAYS, 1973-74 APARTS I & II, AND BLOCK ACCOUNTS, BALANCE SHEETS, PROFIT AND LOSS ACCOUNTS RAILWAYS, 1973-74

THE MINISTRY OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): I beg to lay on the Table-

(1) A copy each of the following papers under article 151(1) of the Constitution:--

(i) Report (Hindi and English versions) of the Comptroller and Auditor General of India, for the year 1973-74, Union Government (Railways).

(ii) Report (Hindi version) of the Comptroller and Auditor General of India, for the year 1972-73, Union Government (Civil) Revenue Recelpts--Volume I--Indirect Taxes and Vol. II Direct Taxes.